

(a) whether the Government are implementing any scheme to rehabilitate fishermen in Bihar;

(b) if so, the details thereof;

(c) the places in the districts of the State where the said facility has been extended during the last three years; and

(d) the financial assistance provided for this purpose during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) No, Sir.

(b) to (d) Do not arise.

[English]

#### Industries in Protected Areas

1921. SHRI CHANDRESH PATEL:  
Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the present Rules and Regulations for the establishment of industries in the sanctuary and other protected areas;

(b) whether necessary permission is required to be taken from the concerning departments for the same; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) The scope of Wild Life (Protection) Act, 1972 does not allow setting up of industries within the limits of a Sanctuary.

(b) and (c) Do not arise.

[Translation]

#### Environmental Projects in Gujarat and U.P.

1922. DR. LAL BAHADUR RAWAL:

SHRI N.J. RATHVA:

SHRI DEVI BUX SINGH:

SHRIMATI BHAVNA CHIKHALIA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of externally aided projects undertaken in Gujarat and Uttar Pradesh for improvement of environment and development of forests during the last three years;

(b) the achievement made in this regard;

(c) the financial assistance provided to these States for this purpose; and

(d) the details of the projects proposed to be started in the near future?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) to (c) The details of externally aided projects undertaken in the States of Gujarat and Uttar Pradesh alongwith achievements thereof are provided in the attached *Statement*.